

(5)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR

ORIGINAL APPLICATION NO.351/93.

E.S.Titus

... Applicant.

V/s.

Union of India & another

... Respondents.

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCES:

Shri Aney, Counsel
for Applicant.

Shri Bhangde, Counsel
for Respondents.

ORAL JUDGEMENT:

DATED: 27/4/95.

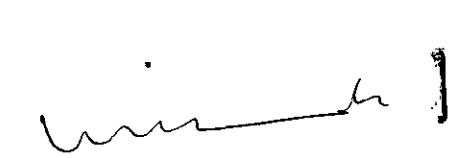
I Per Shri M.S.Deshpande, Vice Chairman. I

Shri Aney states that the applicant has preferred an appeal ~~to~~ ^{from} the order passed by the Disciplinary Authority holding applicant guilty in the Disciplinary proceedings and the punishment imposed on the applicant therein.

He seeks leave to withdraw the present OA since the ultimate order which may be passed in the Disciplinary proceedings ^{will have to} shall be challenged if it goes against him.

In the circumstances, the applicant is allowed to withdraw this OA, with liberty to raise the same points while ~~of~~ contesting the Disciplinary Order/Appellate Order which may be passed against him in the Disciplinary proceedings. The OA is allowed to be withdrawn.


(P.P.SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

abp.